

tax in respect of its income, profits or gains derived.

(b) and (c). Section 28 (1) of the NDDB Act, 1987 provides that the accounts of the NDDB shall be audited by auditors duly qualified to act as auditors of companies under the Companies Act, and the appointment of auditors and remuneration payable to them shall be subject to the approval of the Central Government.

(d) and (e). As per the provisions of NDDB Act, 1987, the question does not arise.

#### **Complaints Regarding Telephone Services**

7233. SHRIVENKATESH KABDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware of numerous complaints regarding functioning of Telephone services in different parts of the country;

(b) if so, the steps taken or proposed to be taken to improve working of existing units; and

(c) the results of corrective measures carried out, if any, in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) The details of the steps taken for making telephone services more efficient are given below:—

- i) Replacement of old and worn out equipments by electronic equipments and installation of new electronic digital exchanges in urban and rural

areas;

- ii) Upgradation of external plant;
- iii) Improvement/modernisation of long distance transmission;
- iv) Computerisation of services, such as fault control, directory enquiry etc.

(c) With these measures, a significant improvement has been noticed in the telephone services such as manual trunk calls, STD and local call completion rate, delivery of telegrams and reduction in fault rate.

#### **Purchase of Fibre Optic Cables**

7234. SHRI M.M. PALLAM RAJU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of companies, both public and private, from whom Government have been buying fibre optic cables for communications needs;

(b) the names of companies that have been licensed to manufacture fibre optic cables;

(c) the names of companies and the amounts of the orders placed so far by the communications department for fibre optic cables;

(d) whether there have been any complaints so far regarding the performance of the fibre optic cables supplied so far and if so the details thereof; and

(e) the average prices of fibre optic cables being paid by Government?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (e). The

information is being collected and will be laid on the **Table of the House** in due course.

#### **Setting up of Fertilizer Plants in Rajasthan**

**7235. SHRIMATI VASUNDHARA RAJE:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether any proposals to set up fertilizer plants in Rajasthan are pending clearance by Union Government;

(b) if so, the details thereof indicating the capacity, locations suggested estimated cost and employment likely to be generated in those plants; and

(c) when these proposals are likely to be cleared?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRIDEVI LAL): (a) and (b). No, Sir. No such proposals are pending clearance by Government.

(c) Does not arise.

#### **Calculation of Cost of Land for Computation of Rateable Value of Property in Delhi**

**7236. SHRISANATKUMAR MANDAL:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Property Tax Department of the Municipal Corporation of Delhi is charging different rates of cost of land for purposes of computation of the rateable value of a property in the same colony for the same size of lease-hold plots and which were registered almost at the same time like the Vasant Vihar, Anand Niketan and Shantiniketan colonies;

(b) whether this rate is much less in the

case of property holders who went to the Court than that charged in the case of those who did not challenge in the Court;

(c) if so, the reasons for calculating the cost of land by adopting different yardstick in these areas; and

(d) the remedial steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Uniform land rates have been adopted for a particular year of construction.

(b) to (d). In some cases various Additional District Judges have adopted various values and the matter is before the High Court.

#### **Telephone Lines in Delhi**

**7237. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of telephone lines installed by Mahanagar Telephone Nigam Limited in Delhi by the end of 1989-90;

(b) whether Government have a proposal to instal more telephone lines in Delhi during 1990-91;

(c) if so, the target set by Mahanagar Telephone Nigam Limited for that purpose; and

(d) the steps taken to fulfil the target?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) During the financial year 1989-90 Mahanagar Telephone Nigam has installed 82,000 telephone